GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1310 TO BE ANSWERED ON 25.07.2022

MATERNITY BENEFITS ACT

1310. SHRI ANUMULA REVANTH REDDY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is considering a further amendment to the Maternity Benefits Act to ensure that paid leave is granted to working mothers who adopt children above 3 months of age;
- (b)if so, the time by which the amendment bill is likely to be introduced in Parliament;
- (c)whether the Ministry is considering a further amendment to the Maternity Benefits Law to grant 26 weeks of paid leave to adoptive mothers as well; and
- (d)if so, the time by which the amendment bill is likely to be introduced?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (d): There has been no proposal to further amend the Maternity Benefits Act, 1961, which was amended only in the year, 2017 and for the first time 12 weeks of maternity leave was provided to an adoptive mother also who adopts a child below the age of 3 months from the date the child is handed over to her.
